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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

DA 971/90.

Dt. of Order:11-3-92.

Syed Zaheer Hussain

....Applicant

Vs.

- Sr.Superintendent RMS,
 Hyderabad Sorting Division,
 Hyderabad.
- 2. Director of Postal Services, A.P. Northern Region, Hyderabad.
- 3. Government of India, Ministry of Communications, represented by Member (P), Postal Services Board, Dak Bhavan, Sansad Marg, New Delhi.

....Respondents

Counsel for the Applicant : Sri B. Tharakam

Counsel for the Respondents: Sri N.V.Ramana

CORAM:

THE HON'BLE SHRI R. BALASUBRAMANIAN : MEMBER (A)

THE HON'BLE SHRI T.CHANDRASEKHAR REDDY : MEMBER (3)

(Order of the Division Bench dictated by Hon'ble Sri R.Balasubramanian, Member (A)

This Original Application is filed by Sri Syed

Zaheer Hussain against the Sr.Superintendent, RMS, Hyderabad

Sorting Division, Hyderabad, and two others with a prayer to

direct the Respondents to reinstate the applicant into duty

with all consequential benefits by quashing the order of

dismissal issued in proceedings No.82/L/SZ Hussain dt.11-10-88.

The applicant was working as Sorting Assistant at

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Hyderabad sorting Division during the year 1988. A memo of charges served on the applicant and the enquiry was conducted into the said charges. Based on the enquiry report, the order of punishment of dismissal was served on the applicant vide impugned order dt.11-10-88. The applicant preferred an appeal dt.7-11-88 and the same was rejected by the Appellate Authority in his order dt.29-5-89. Against the order dt.29-5-89 the applicant prefered a revision and the same was also rejected on 6-8-90. Aggrieved by this order the applicant had approached this Tribunal.

The Respondents have filed counter and opposed the case. It is their case that the due proceedure had been followed before imposing the punishment and the subsequent orders passed by the Respondents are also inaccordance with rules. When the case was taken-up for hearing today Sri B.Tarakam, learned counsel for the applicant draw our attention to the fact that a copy of the Enquiry Officer's Report was not served on the applicant before passing the order of dismissal. This fact is not disputed by the Respondents. This straightaway attracts the law laid down (by the Hon'ble Supreme Court in Union of India Vs. Mohd.

Ramzhan Khan. Sri N.V.Ramana, learned counsel for the Respondents however points out that the law laid down by the Hon'ble SupremeCourt in Union of India Vs. Mohd Ramzhan Khan

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passing the impugned

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We do not agree with this contention because this order. law has to be applied to the cases pending before this Hence applying the law laid down by the Supreme Tribunal. Court we quash the impugned order. This, however, will not preclude the Respondents from supplying a copy of the enquiry report (if not already supplied) to the applicant and give him an opportunity to make his representation and proceeding to complete the disciplinary proceedings from that stage. The application is allowed to the extent indicated above but in the circumstances we make no order as to costs. If the Respondents choose to continue the disciplinary proceedings and complete the same, the manner as to how the period spent in the proceedings should be treated would depend upon the ultimate result. Nothing said herein would affect the decision of the Dieciplinary Authority. At the same time, we hasten to add, that this order of the Tribunal is not a direction to necessarily continue the disciplinary proceeding. That is entirely left to the discretion of the Disciplinary Authority.

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(R.BALASUBRAMANIAN) Member (A) (T.CHANDRASEKHAR REDDY) / Member (J)

Dated: 19th March, 1992. Dictated in Open Court.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.

V.C.

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY: M(JUDL)

THE HON'BLE MR.C. F.ROY: MEMBER(JUDL)

DATED: 11-3-1-92

ORDER/JUDGMENT:

RA/CA/ M.A.Ne.

in

O.A.Nc. 971/90

T.A.No.

(W.P.NO.

Admitted and interim directions issued.

All wed

Disp/sed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/ Rejected

No order as to ensts.

Pentral Administrative Tribunal
DESPATCH
2-57-3-4832
HAPPERABAD BENCH:

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